

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.255/98

Tuesday, the 17th day of February 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

V.M. Rasheed
Vattarkunnel House
Padicap P.O.
Adimali - 685 561.

...Applicant.

(By advocate: Mr PC Sebastian)

Versus

1. The Sub Divisional Inspector of Post Office
Munnar (Kerala) SubDivision
Munnar - 685 612.
2. The Postmasters General
Central Region
Kochi - 682 016.Respondents.

(By advocate Mr TPM Ibrahim Khan, SCGSC)

The application having been heard on 17.2.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant has applied for selection and appointment to the post of Extra Departmental Delivery Agent (EDDA) Padicap P.O. alongwith other candidates sponsored by the employment exchange. The applicant apprehends that his candidature may not be considered by the respondents as his name ~~has not~~ been sponsored by the employment exchange. He has filed this application for a direction to the respondents to consider his candidature also for selection and appointment to the post of EDDA, Padicap P.O. without employment sponsorship.

2. When the application came up for hearing today, learned counsel for the respondents states that in view of the Supreme Court ruling in Excise Supdt., Malkapatnam, Krishna Dist., A.P. Vs. KBN Visweswara Rao & Ors., reported in 1996 (6) SCC 216, the respondents would consider the

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candidature also for selection and appointment to the post of EDDA, Padicap P.O. without the employment sponsorship.

3. In the light of what is stated above, this application is disposed off with a direction to the respondents to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Delivery Agent, Padicap P.O. though his name may not be sponsored by the employment exchange.

No order as to costs.

Dated 17th February 1998.



(A.V. HARIDASAN)
VICE CHAIRMAN

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